

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 160 of 2018 &
IA NOS. 753 & 765 OF 2018

Dated: 20th September, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

GMR Kamalanga Energy Limited

.... Appellant(s)

Vs.

**Central Electricity Regulatory Commission
& Ors.**

.... Respondent(s)

Counsel for the Appellant(s) :

Mr. Hemant Singh
Ms. Ankita Bafna
Mr. Tushar Srivastava

Counsel for the Respondent(s) :

Ms. Swapna Seshadri
Mr. Anand K. Ganesan
Ms. Neha Garg for R-2

Mr. Arijit Maitra for R-11

ORDER

Learned counsel for the respondents may file reply to the IA and to the main appeal on or before 22.10.2018 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 12.11.2018 with advance copy to the other side.

List the matter on **13.11.2018**.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

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